



తెలంగాణ రాజపత్రము
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No. 20] HYDERABAD, FRIDAY, OCTOBER 16, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 15th October, 2020 and the said assent is hereby first published on the 16th October, 2020 in the Telangana Gazette for general information:—

ACT No. 20 OF 2020.

**AN ACT FURTHER TO AMEND THE GREATER
HYDERABAD MUNICIPAL CORPORATION ACT,
1955.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2020.

Short title
and
commence-
ment.

[1]

A. 131 (RSN)

(2) Section 2 of this Act shall be deemed to have come into force with effect from 08.01.2016.

(3) Sections 3, 4, 5 and 6 of this Act shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

**Amend-
ment of
section 5,
Act II of
1956.**

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), in section 5, in sub-section (2),-

(i) in clause (c), for the words "not less than one third", the words "fifty percent" shall be substituted;

(ii) in clause (d), for the words "not less than one third", the words "fifty percent" shall be substituted;

(iii) after clause (d), the following clause shall be inserted, namely,-

"(e) the allotment by rotation to different Wards as provided under clauses (a), (b) and (d) once made, shall be in force for two consecutive terms;";

(iv) under the heading Explanation, after the explanation (ii), the following explanation shall be added, namely,-

"(iii) For the purposes of clauses (a), (b), (d) and (e), the 50% reservation of wards in the Corporation implemented vide G.O.Ms.No.25 MA & UD, dated: 08.01.2016 to Scheduled Tribes, Scheduled Castes, Backward Classes and Women on the basis of total number of seats as prescribed in G.O.Ms.No.169 MA & UD, dated: 23.11.2015 and G.O.Ms.No.186 MA & UD, dated: 11.12.2015, shall be treated as first term, as the elections to the Corporation were conducted on 02.02.2016.".

**Substitu-
tion of
section 8-A.**

3. In the principal Act, for section 8-A, the following section shall be substituted, namely,-

"Constitution of Ward Committees.

8-A. (1) There shall be constituted four (4) Ward Committees for each Ward of the Corporation in the manner as prescribed under this Act.

(2) Each Ward Committee shall consist of a maximum of 25 members consisting of residents from the Ward and from among the resident welfare associations, community based organizations, other such groups and individuals, by rotation annually and shall be entrusted with taking up issues pertaining to each of these groups pertaining to that Ward:

Provided that half of the members to be nominated to the Ward Committees shall be women.

(3) These Ward Committees shall meet once in a quarter and salient issues raised by them pertaining to their ward be placed before the next Corporation meeting."

4. In the principal Act, for section 8-B, the following section shall be substituted, namely,-

Substitution of section 8-B.

"Functions of Ward Committees.

8-B. (1) The Ward Committee constituted in a Ward, shall take up issues pertaining to each of the groups which the particular Ward Committee represents and among others will discuss and ensure,-

(a) proper maintenance of sanitation and solid waste management, and construction and demolition waste management;

(b) tree plantations, Haritha Haram and survival of at least 85% plants;

(c) maintenance of parks, playgrounds, public toilets, street lights, markets and public places;

(d) facilitate collection of taxes, fees and other such dues to the Corporation;

(e) prevention of unauthorised constructions and encroachments and taking it up with the authority to have them demolished;

(f) discourage use of plastics;

(g) encourage art and cultural activities, sports and games.

(2) The minutes of the meeting shall be drawn and placed in the next Corporation meeting for discussion and the Secretary shall be responsible for placing the minutes in the next Corporation meeting.”.

Amend-
ment of
section 24.

5. In the principal Act, in section 24,-

(i) after the opening paragraph and before the existing proviso, the following proviso shall be inserted, namely,-

“Provided that the Election Commission shall issue such notification or the Schedule and dates on which election will be conducted in concurrence with the State Government, which has to consider matters pertaining to law and order situation, internal security, security personnel, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examinations in schools and colleges, likely onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration, and matters involving public interest and any other administrative exigencies.”;

(ii) in the existing proviso, after the word “Provided”, the word “further” shall be inserted.

6. In the principal Act, after section 183, the following sections shall be inserted, namely,-

insertion of
new
sections
183-A and
183-B.

"Green Budget. 183-A. The Corporation shall allocate 10% of the Annual Budget as the "Green Budget" to meet the requirements of plantations and nursery."

"Zone wise-Green Action Plan. 183-B. (1) The Corporation Level Committee headed by the Commissioner, and consisting of Additional Commissioner (Urban Bio Diversity) or equivalent level officer in charge of Haritha Haram and respective Zonal Commissioners shall draw up Ward-wise and Circle-wise "Green Action Plan" year-wise for a period of 5 years which will clearly specify number of plants to be planted, keeping in mind the area, topography and availability of all possible spaces available for taking up plantations.

(2) The Committee shall accordingly decide the size and location for setting up the Ward-wise nursery which will be sufficient to meet the requirements of the Ward. The Committee shall also decide the Corporation Green area specific plants and species to ensure maximum survival and growth of these plants. A campaign to propagate plantation involving all possible advertising means such as, cinema slides and other such means shall be taken up to keep up the momentum.

(3) The cost of maintaining the nursery and taking up plantations and their survival shall be met from the "Green Budget" earmarked in the Corporation budget.

(4) The Mayor or Ward member and the Zonal Commissioner or Deputy Commissioner or any other officer authorized by Commissioner, shall be responsible for setting up the nursery to take care of the requirements of their area. The nursery should be able to meet the year-wise requirements of the Zone anytime for a period of

5 years and additional capacity to meet the requirements also by the households to take up plantations within their individual plot premises. These saplings will be provided free of cost.

(5) The Zonal Commissioner shall designate Special or Nodal Officers for Ward(s) so as to cover all the Wards who will be responsible for taking up the plantation and ensuring their survival in accordance with the Ward-wise action plan. Zone-wise "Green Action Plan".

(6) The Ward member shall be responsible for taking up the plantations in his or her ward as per the 'Zonal Green Action Plan' and ensuring their survival.

(7) It shall be the responsibility of the Ward member and the Special Officer to ensure 85% survival of plants. Likewise, it shall be the responsibility of the Ward member and the Zonal Commissioner to ensure proper upkeep and growth of nursery. The Commissioner shall have the power to form flying squads and take up regular inspections of these plantations ward-wise and the stat of Nurseries.

(8) In all such cases where the survival is less than 85% and or there is no or lackadaisical involvement of the Ward member or the Special or Nodal Officer resulting in poor survival of plants; the Ward member shall be disqualified and removed and likewise, the Special or Nodal Officer shall be removed from service by the Commissioner, for his or her failure to ensure 85% survival of plantations.".

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.